

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2004 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aquib Javaid Dar
S/O Javaid Ahmad Dar
R/O Kokar Bagh Zoonimar, Tehsil Eidgah, District Srinagar

Vide Notification No. 3145 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 39603-90/RG/LP Dated 03.09.2026

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aquib Javaid Dar, Advocate**
for information and necessary action.

Mujtaba 21/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2006 of 2026/RG/LP

Dated 02.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Azra Shakeel
D/O Shakeel Ahmad Khan
R/O Batapora, Tehsil & District Shopian

Vide Notification No. 2281 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 2/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39699-706 /RG/LP

Dated 3.09.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azra Shakeel**, Advocate
.....for information and necessary action.

Mujtaba 2/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2087 of 2026/RG/LP

Dated 3.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arrat
D/O Ubaid Saleem Banday
R/O Rehmat Colony Bona Bazar Hergam, District Shopian

Vide Notification No. 2632 of 2025/RG/LP Dated 21.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39707-14 /RG/LP Dated 3.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arrat** , Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2008 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aftab Hussain Shah
S/O Hussain Shah
R/O Pingla Haridal, Tehsil Karnah, District Kupwara

Vide Notification No. 2624 of 2025/RG/LP Dated 21.08.2025 has been 5declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39715-22 /RG/LP

Dated ____ .09.2026

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1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aftab Hussain Shah, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2089 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asrar Fayaz Malik
S/O Fayaz Ahmed Malik
R/O Arampora, Sonerwani, Tehsil & District Bandipora

Vide Notification No. **685** of 2026/RG/LP Dated **06.04.2026** has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39723 30 /RG/LP Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asrar Fayaz Malik, Advocate**
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2090 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adnan Mohammad Dar
S/O Ghulam Mohammad Dar
R/O Suchipora, Tehsil Kreeri, District Baramulla

Vide Notification No. 951 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39731-38 /RG/LP Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adnan Mohammad Dar**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2091 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Atif Manzoor Bhat
S/O Manzoor Ahmad Bhat
R/O Hardo Panzin, Tehsil Kangan, District Ganderbal

Vide Notification No. **952** of 2026/RG/LP Dated **27.04.2026** has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39739-46 /RG/LP Dated 03.09.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atif Manzoor Bhat**, Advocate
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2092 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Athar Jahangir Khan
S/O Shabir Hussain Khan
R/O 122, Sarie Safakadal, Tehsil Srinagar South, District Srinagar

Vide Notification No. 3617 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39747-54 /RG/LP Dated 03.09.2026

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Athar Jahangir Khan, Advocate**
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 2093 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ahra Mehraj
D/O Mehraj U Din
R/O Khanawari Zaldagar Tehsil & District Srinagar

Vide Notification No. 681 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 29/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 39755-62 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ahra Mehraj, Advocate**
for information and necessary action.

Mujtaba 29/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 2094 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asgar Ali Dar
S/O Ghulam Mohammad Dar
R/O Rakhshalina Taingan, New Imam Bargah, Tehsil B.K.Pora,
District Budgam

Vide Notification No. 682 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 39763-70 /RG/LP Dated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asgar Ali Dar, Advocate**
 for information and necessary action.

Mujtaba 27/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2095 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anisah Ahad
D/O Abdul Ahad Malik
R/O Qasba Khull, Tehsil Damhal Hanji Pora, District Kulgam

Vide Notification No. **1163 of 2024/RG/LP Dated 22.07.2024** has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration
Q 8

No: 39771-78 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anisah Ahad, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration
Q 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2096 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Basirah Hassan Itoo
D/O Ghulam Hassan Itoo
R/O Ujroo Tehsil Dooru, District Anantnag

Vide Notification No. 687 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39779-86 /RG/LP Dated 03.09.2026

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Basirah Hassan Itoo, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2097 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Basharat Waheed
S/O Abdul Waheed Khawaja
R/O Dildar Tehsil Karnah, District Kupwara

Vide Notification No. 107 Dated 17.06.2019 has been declared as Absolute/Final.

By Order

Mujtaba 29/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39707-94 /RG/LP Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basharat Waheed**, Advocate
.....for information and necessary action.

Mujtaba 29/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2090 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bisma Bashir
D/O Bashir Ahmad Bhat
R/O Hardu Dehruna, Tehsil Dooru, District Anantnag

Vide Notification No. 2822 of 2023/RG/LP Dated 26.12.2023 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39795-002/RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Bashir**, Advocate
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2099 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Deeba Hussain Bhat
D/O Mohammad Hussain Bhat
R/O Sadak Mohalla Doonipawa, Tehsil & District Anantnag

Vide Notification No. 960 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39003-10 /RG/LP Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Deeba Hussain Bhat, Advocate**
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2100 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farzana Manzoor
D/O Manzoor Ahmad
R/O Noorbagh Palapora Kawser Colony, Tehsil Eidgah, District Srinagar

Vide Notification No. 2648 of 2025/RG/LP Dated 21.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39011-18 /RG/LP Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farzana Manzoor**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2101 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fayka Ishaq
D/O Mohd Ishaq Wani
R/O Gund Adalkoot, Tehsil Banihal, District Ramban

Vide Notification No. 688 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39819-26 /RG/LP Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fayka Ishaq**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2102 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhat Rehman
D/O Abdul Rehman Hajam
R/O Akingam, Achabal, Tehsil Kokernag, District Anantnag

Vide Notification No. 2655 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 2/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39027-34 /RG/LP Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Rehman**, Advocate
.....for information and necessary action.

Mujtaba 2/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2103 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fozya Mushtaq
D/O Mushtaq Ahmad Parrey
R/O Village Kamad, Tehsil & District Anantnag

Vide Notification No. 2656 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 2/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39035-42/RG/LP Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fozya Mushtaq**, Advocate
.....for information and necessary action.

Mujtaba 2/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2104 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fizza Assad
D/O Mohammad Assad Ul Lah Shah
R/O Mir Mohalla Lalpora, Tehsil Beerwah, District Budgam

Vide Notification No. 2304 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39843-50 /RG/LP Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fizza Assad, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2105 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farhana Farooq
D/O Farooq Ahmad Mir
R/O Mir Mohalla Arampora Tehsil & District Ganderbal

Vide Notification No. 961 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39051-50 /RG/LP Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhana Farooq**, Advocate
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2106 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fukeeda Maqbool
D/O Mohmad Maqbool Bhat
R/O Theru, Tehsil Lar, District Ganderbal

Vide Notification No. 962 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39859-66 /RG/LP Dated 03.09.2026 (4)

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1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fukeeda Maqbool**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration
(4)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

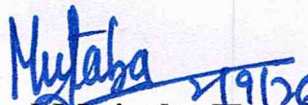
No: 2107 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faisal Fayaz
S/O Fayaz Ahamd Shah
R/O Qazi Mohalla Brar Anigandan, Tehsil Mattan, District Anantnag

Vide Notification No. 963 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 39867-74 /RG/LP Dated 03.09.2026

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1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Fayaz, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2100 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faisal Ahmad Khan
S/O Gulam Nabi Khan
R/O Dahama Tehsil Ranhall Villagam, District Kupwara

Vide Notification No. 2303 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 39075-82 /RG/LP Dated 03.09.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Ahmad Khan**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

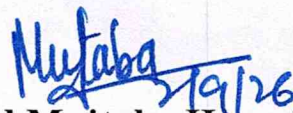
No: 2109 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gazala
D/O Ghulam Mohd Pandit
R/O Rampora, Chattabal, Tehsil Central Shalteng, District Srinagar

Vide Notification No. 2658 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

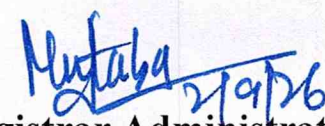

(Syed Mujtaba Hussain)
Registrar Administration

No: 39883-90 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gazala, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2110 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gulzar Ahmad Sontara
S/O Mohammad Sadiq Sontara
R/O Gouchi Mohalla Akhal, Tehsil Kangan, District Ganderbal

Vide Notification No. 3559 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

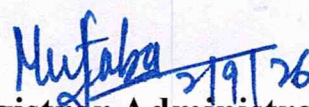

(Syed Mujtaba Hussain)
Registrar Administration

No: 39891-90 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gulzar Ahmad Sontara**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2111 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hiefa Mushtaq
D/O Mushtaq Mohammad
R/O Zerobridge Rajbagh, Tehsil & District Srinagar

Vide Notification No. 694 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 39899-906 /RG/LP

Dated 03.09.2026

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hiefa Mushtaq, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 2112 - of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Haneefa Bano
D/O Nazir Ahmad Chohan
R/O Hariganiwan, Tehsil Kangan, District Ganderbal

Vide Notification No. 970 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order


 (Syed Mujtaba Hussain)
 Registrar Administration

No: 39907-14 /RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Haneefa Bano, Advocate**
 for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2113 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hyder Ali Bisati
S/O Imtiyaz Ahmad Bisati
R/O Model Town, Bismillah Colony, Sector (D), Tehsil Sopore,
District Baramulla

Vide Notification No. 3149 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 39915-22 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hyder Ali Bisati**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2114- of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Fayaz Bhat
S/O Fayaz Ahmad Bhat
R/O Banday Mohalla, Tehsil Handwara, District Kupwara

Vide Notification No. 3674 of 2025/RG/LP Dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39923-30 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Fayaz Bhat**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2115 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Ahmad Kiloo**S/O Ab Rehman Kiloo****R/O Main Bazaar Tehsil Doru Shahabad, District Anantnag**

Vide Notification No. 3673 of 2025/RG/LP Dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39931-38 /RG/LP Dated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Kiloo**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2116 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Rashid Bhat
D/O Abdul Rashid Bhat
R/O Zainakote Mustafa- Abad HMT, District Srinagar

Vide Notification No. 697 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39939-46 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Rashid Bhat, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2117 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Rashid
S/O Abdul Rashid Malik
R/O Waripora Rafiabad, Tehsil Dangiwach, District Baramulla

Vide Notification No. 969 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 39947-54 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Rashid**, Advocate
for information and necessary action.

Mujtaba 29/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2118 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Iqbal
D/O Mohammad Iqbal Shah Pirzada
R/O Gundlassa Shah (Kalmoona), Tehsil Tarathpora, District Kupwara

Vide Notification No. 974 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 39955-62 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Iqbal, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2119 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jameel Ahmad Bhat**S/O Nazir Ahmad Bhat****R/O Batpora Kanihama Pathpora Batpora, Tehsil Magam, District Budgam**

Vide Notification No. 2671 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39963-70 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jameel Ahmad Bhat, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2120 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Javid Ahmed
S/O Abdul Rehman
R/O Angralla, Sarh, Tehsil Mahore, District Reasi

Vide Notification No. 3600 of 2025/RG/LP Dated 14.11.2025 has
been declared as Absolute/Final.

By Order

Mujtaba 29/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 39971-78 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Reasi**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Ahmed**, Advocate
.....for information and necessary action.

Mujtaba 29/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2121 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Mehraj
S/O Mehraj Ud Din Bhat
R/O Bhat Mohalla Watapora, Tehsil & District Bandipora

Vide Notification No. 2668 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration
(1) *8*

No: 39979-86/RG/LP

Dated 03.09.2026

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1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Mehraj**, Advocate
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration
(1) *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2122 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jameela Bano
D/O Khanizaman Tonooly Gojar
R/O Halwadi Aragam Tehsil & District Bandipora

Vide Notification No. **2563** of 2024/RG/LP Dated **23.10.2024** has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 39987-94/RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jameela Bano**, Advocate
for information and necessary action.

Mujtaba 21/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

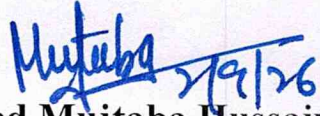
No: 2123 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kulsuma Hussain Gujar Turk
D/O Muhammad Hussain Gujar Turk
R/O Katsun, Tehsil Aloosa, District Bandipora

Vide Notification No. 3599 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

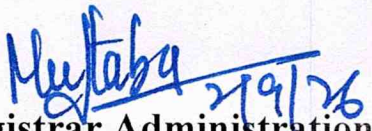

(Syed Mujtaba Hussain)
Registrar Administration

No: 39995-40002/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kulsuma Hussain Gujar Turk**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2124 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kehkashan Manzoor
D/O Manzoor Ahmad Wani
R/O Nownagri Tahab, Tehsil & District Pulwama

Vide Notification No. 2327 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40003-10/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kehkashan Manzoor, Advocate**
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

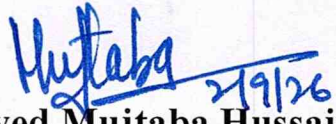
No: 2125 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khushbu Ajaz
D/O Ajaz Ahmad Naikoo
R/O Utterpora Pahaupora, Tehsil & District Shopian

Vide Notification No. 2326 of 2025/RG/LP Dated 19.07.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40011-18 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushbu Ajaz, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2126 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammd Waseem
S/O Ab Gani Sofi
R/O Panjipora Sopore, Tehsil Khoie, District Baramulla

Vide Notification No. 2565 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40019-26 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammd Waseem, Advocate**
for information and necessary action.

Mujtaba 21/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2127 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Ismail Beg**S/O Amir Beg****R/O Whethpora Zou Lasjan, Tehsil Panthachowk, District Srinagar**

Vide Notification No. 2046 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40027-34 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ismail Beg, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2128 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Mohammad Athar Zeeshan
S/O Abdul Hameed Wani
R/O Ranga Masjid, Hawal Tehsil Khanyar, District Srinagar

Vide Notification No. 109 of 2024/RG/LP Dated 20.02.2024 has
been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40035-42 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Athar Zeeshan, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2129 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohtashim Hussain Rather
S/O Gh Hussain Rather
R/O Ichgam, Tehsil & District Budgam

Vide Notification No. 2050 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40043-50 /RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohtashim Hussain Rather**, Advocate
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2130 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Hanan Nazir
S/O Nazir Ahmad Bhatt
R/O Namlabal, Tehsil Pampore, District Pulwama

Vide Notification No. 2678 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40051-58/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Hanan Nazir, Advocate**
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2131 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Maroof Ahmad
S/O Farooq Ahmad Chachi
R/O Main Town Uri Ward No. 12, Tehsil Uri, District Baramulla

Vide Notification No. 2911 of 2025/RG/LP Dated 11.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40059-66 /RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maroof Ahmad**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration
(U)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2132 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Mohd Usman Malik
S/O Imtiyaz Ahmed Malik
R/O Krawah, Tehsil Banihal, District Ramban

Vide Notification No. 3158 of 2025/RG/LP Dated 10.10.2025 has
been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40067-74/RG/LPDated 03.09.2026**Copy forwarded to the: -**

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Usman Malik, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2133 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mubashir Hamid Mir
S/O Abdul Hamid Mir
R/O Koolipora Tehsil Khanyar District Srinagar

Vide Notification No. 3159 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

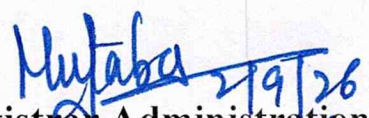

(Syed Mujtaba Hussain)
Registrar Administration

No: 40075-82/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashir Hamid Mir, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2134 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Masira Nabi Shergojri
D/O Shri Ghulam Nabi Shergojri
R/O Reshi Bazar, Tehsil & District Anantnag

Vide Notification No. 1326 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40083-90/RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Masira Nabi Shergojri, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2135 of 2026/RG/LP Dated 02.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Mehran Manzoor Mirza
S/O Manzoor Ahmad Mirza
R/O Mirza Mohalla Lurgama Tral, Tehsil Aripal, District Pulwama

Vide Notification No. **824 of 2025/RG/LP** Dated **12.03.2025** has
been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40091-98 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehran Manzoor Mirza**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2136 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mubassir Yaquob
S/O Mohd Yaquob Wagay
R/O Ganopora Arash, Tehsil & District Shopian

Vide Notification No. 2047 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

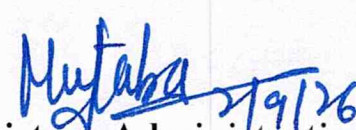

(Syed Mujtaba Hussain)
Registrar Administration

No: 40099-106 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubassir Yaquob, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2137 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Masood Ahmad Mir
S/O Habibullah Mir
R/O Lashtiyal Kalaroose Rung Mohalla, Tehsil & District Kupwara

Vide Notification No. 3598 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

Mujtaba 2/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 4067-14 /RG/LP

Dated 03.09.2026

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masood Ahmad Mir, Advocate**
.....for information and necessary action.

Mujtaba 2/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2138 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Munib Ul Islam
S/O Ghulam Mohammad Mir
R/O Dardpora Tehsil Kralpora District Kupwara

Vide Notification No. 2677 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40115-22 /RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Munib Ul Islam, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2139 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Ashraf
S/O Ghulam Mohd Pandit
R/O Uthoora Post Office Pinglana, Tehsil & District Pulwama

Vide Notification No. 930 Dated 22.11.2019 has been declared as Absolute/Final.

By Order

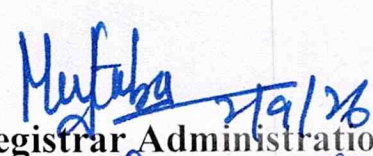

(Syed Mujtaba Hussain)
Registrar Administration

No: 40123-30 /RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashraf, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2140 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Moomin Jahan
D/O Nazeer Ahmad
R/O Issoo, Tailwani Shangus Tehsil & District Anantnag

Vide Notification No. 988 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40131-38 /RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Moomin Jahan**, Advocate
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2141 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Momin Yousuf
S/O Mohammad Yousuf Magray
R/O Druroo Tehsil Tangmarg District Baramulla

Vide Notification No. 991 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40139-46 /RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Momin Yousuf, Advocate**
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2142 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Farooq
D/O Sofi Farooq Ahmad
R/O Nuner Tehsil Nuner District Ganderbal

Vide Notification No. 982 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40147-54 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Farooq, Advocate**
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2143 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Mariya Mehraj**D/O Mehraj Ud Din Sheikh****R/O Chana Mohalla Chattabal Tehsil Srinagar South, District Srinagar**

Vide Notification No. 705 of 2026/RG/LP Dated 06.04.2026 has
been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40155-62/RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mariya Mehraj, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

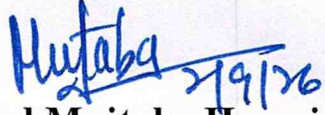
No: 2085 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Muhib Makhdoomi
S/O Dr Altaf Makhdoomi
R/O Bagh- e- Mehtab House No. 652, Tehsil Chanapora, District Srinagar

Vide Notification No. 2914 of 2025/RG/LP Dated 11.09.2025 has been declared as Absolute/Final.

By Order

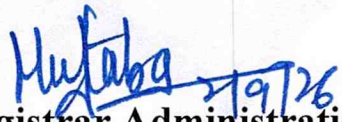

(Syed Mujtaba Hussain)
Registrar Administration

No: 39691-98-/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muhib Makhdoomi**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2144 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Zafar Ul Zaman Kamili
S/O Mir Nayeem Ul Zaman Kamili
R/O Adalat Masjid Hawal, Tehsil Eidgah, District Srinagar

Vide Notification No. 701 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40163-70/RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Zafar Ul Zaman Kamili, Advocate**
 for information and necessary action.

Mujtaba 21/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2145 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Umair Shafi
S/O Mohammad Shafi Dar
R/O H.No 203, Near Masjid Dawood Gulbahar Colony, Hyderpora
Tehsil Chanapora, District Srinagar

Vide Notification No. 986 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40171-78 /RG/LP

Dated 03.09.2026

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Umair Shafi, Advocate**
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2146 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nusrat Mushtaq
D/O Mushtaq Ahmad Hajam
R/O Charar-i-Sharief, Tehsil Charar-i-Sharief, District Budgam

Vide Notification No. 4003 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40179-86/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nusrat Mushtaq**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 2147 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nida Jan Mirab
D/O Abdul Hamid Mirab
R/O Goriwan, Tehsil Bijbehara, District Anantnag

Vide Notification No. 3160 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40187-94 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nida Jan Mirab**, Advocate
 for information and necessary action.

Mujtaba 29/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2148 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Noor Ul Ann
D/O Farooq Ahmad Naik
R/O Dangan Tehsil & District Shopian

Vide Notification No. 4001 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40195-202/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Noor Ul Ann**, Advocate
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2149 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nishrat Hamid
D/O Abdul Hamid Rather
R/O Rather Mohalla Shumlaran Tehsil Wagoora District Baramulla

Vide Notification No. 708 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

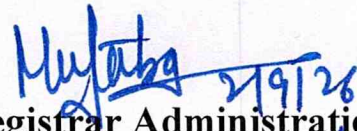

(Syed Mujtaba Hussain)
Registrar Administration

No: 40203-10 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nishrat Hamid**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2150 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Owais Raza
S/O Merajuddin Bhat
R/O W.No.5, Mah, Dastanipora, Tehsil Qaimoh, District Kulgam

Vide Notification No. 16 of 2025/RG/LP Dated 08.01.2025 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40211-18 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Raza, Advocate**
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2151 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Parveena Amin
D/O Mohmad Amin Najar
R/O Repora Tehsil Lar District Ganderbal

Vide Notification No. 3680 of 2025/RG/LP Dated 04.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 2/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40219-26 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parveena Amin**, Advocate
.....for information and necessary action.

Mujtaba 2/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2152 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Peerzada Ramees Majeed
S/O Peerzada Abdul Majeed
R/O Kralweth Tehsil Kunzer District Baramulla

Vide Notification No. 4005 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40227-34 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Peerzada Ramees Majeed**, Advocate
for information and necessary action.

Mujtaba 29/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2153 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Qazi Abdul Waris
S/O Qazi Abdul Lateef
R/O Lalpora, Beerwah, Bonpora, District Budgam

Vide Notification No. 709 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40235-42 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qazi Abdul Waris**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2154 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Qaisar Rehman Bhat
S/O Abdul Rehman Bhat
R/O Fashipora, Tehsil Tullamulla, District Ganderbal

Vide Notification No. 249 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40243-50 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qaisar Rehman Bhat**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2155 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rizu Riyaz
D/O Riyaz Ahmad Baba
R/O Batapora Tehsil Hazratbal District Srinagar

Vide Notification No. **1003** of 2026/RG/LP Dated **27.04.2026** has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40251-58/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rizu Riyaz, Advocate**
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2156 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Rasia Jan
D/O Abdul Gani Shah
R/O Gungbugh Tehsil Sogam District Kupwara

Vide Notification No. **3585** of 2025/RG/LP Dated **14.11.2025** has
been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40259-66 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kupwara**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rasia Jan**, Advocate
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2157 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ruhban Rafique Rather
S/O Mohammad Rafique Rather
R/O Singhpura Kalan Tehsil & District Baramulla

Vide Notification No. **3582** of 2025/RG/LP Dated **14.11.2025** has been declared as Absolute/Final.

By Order

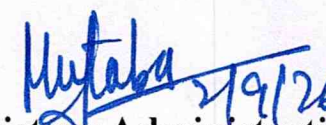

(Syed Mujtaba Hussain)
Registrar Administration

No: 402 67-74 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ruhban Rafique Rather**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2158 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahil Amin Mir
S/O Mohammad Amin Mir
R/O Mirabad Safapora, Tehsil Lar, District Ganderbal

Vide Notification No. 1986 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40275-82 /RG/LP

Dated 03.09.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Amin Mir, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2159 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rutba Tariq
D/O Tariq Ahmad Gujree
R/O Motiyar Rainawari, Tehsil Khanyar, District Srinagar

Vide Notification No. 3586 of 2025/RG/LP Dated 14.11.2025 has been declared as Absolute/Final.

By Order

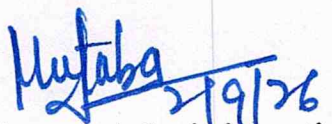

(Syed Mujtaba Hussain)
Registrar Administration

No: 402 83-90 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rutba Tariq, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2160 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sania Sfi
D/O Bashir Ahmad Sofi
R/O Amberpora Tarzoo Tehsil Khoie District Baramulla

Vide Notification No. 2593 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40291-98/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sania Sfi**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

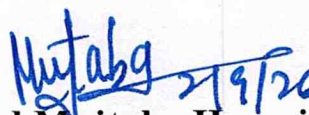
No: 2161 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sumiya Naseer
D/O Naseer Ahmad Bhat
R/O Sangrama Noor Bagh Tehsil Sopore, District Baramulla

Vide Notification No. 2616 of 2025/RG/LP Dated 20.08.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40299306 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumiya Naseer, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2162 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Tawqeer Tariq Geelani
S/O Syed Tariq Ahmad Geelani
R/O Peerbagh Hyderpora Tehsil Chanapora District Srinagar

Vide Notification No. 4010 of 2025/RG/LP Dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba
29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40307-14 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Tawqeer Tariq Geelani, Advocate**
.....for information and necessary action.

Mujtaba
29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2163 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadiya Mohammad
D/O Ghulam Mohammad Sofi
R/O Gousia Colony Kanispora, Tehsil & District Baramulla

Vide Notification No. 3169 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

Mujtaba
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40315-22 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadiya Mohammad, Advocate**
for information and necessary action.

Mujtaba
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2164 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sana Sajad
D/o Parvez Sajad
R/o House No. 246, Lane 17, Ward No. 7 Indra Nagar, Sonwar,
Tehsil Sonwar, District Srinagar

Vide Notification No. 718 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40323-30 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sana Sajad, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2165 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sarwoqadh Shabir
D/O Shabir Ahmad Hajam
R/O Syed Abad Soiteng, Lasjan Tehsil Panthachowk District Srinagar

Vide Notification No. 721 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40331-38/RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sarwoqadh Shabir, Advocate**
for information and necessary action.

Mujtaba Hussain
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2166 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Sofi Arizoo Ali**D/O Ali Mohammad Sofi****R/O Patipoora Saloora, Tehsil & District Ganderbal**

Vide Notification No. 719 of 2026/RG/LP Dated 06.04.2026 has
been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40339-46 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sofi Arizoo Ali**, Advocate
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2167 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Ahmad Mir
S/O Ghulam Ahmad Mir
R/O Yarbelpora, Sadunara Hastikhan, Tehsil Hajin, District Bandipora

Vide Notification No. 840 of 2025/RG/LP Dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40347-54/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Mir, Advocate**
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2168 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadutt Showkat Math
D/O Shri Showkat Ahmad Math
R/O Galibabad Tehsil Shalteng, District Srinagar

Vide Notification No. 1335 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40355-62 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadutt Showkat Math**, Advocate
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2189 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shah Bareera Fatima
D/O Shah Inam Ul Haq
R/O Khonakhan Dalgate, Tehsil & District Srinagar

Vide Notification No. 2713 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40363-70 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shah Bareera Fatima, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2170 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Simran Khursheed
D/O Khursheed Ahmad Waza
R/O Ward No.5, Main Market, Tehsil & District Bandipora

Vide Notification No. 2234 of 2023/RG/LP Dated 28.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba Hussain
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40371-78/RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simran Khursheed**, Advocate
for information and necessary action.

Mujtaba Hussain
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2171 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Manzoor
S/O Manzoor Ahmad Rather
R/O Rather Mohalla Chinar Bagh Puhroo, Tehsil B.K Pora, District Budgam

Vide Notification No. 717 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40379-86 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Manzoor, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2172 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shafkat Jan
D/O Ghulam Qadir Dar
R/O Laam Brein Syed Rehmania Asthan Sharief Tehsil Khanyar,
Disrtict Srinagar

Vide Notification No. 1011 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40387-94/RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shafkat Jan**, Advocate
for information and necessary action.

Mujtaba 27/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

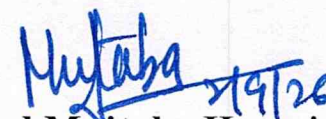
No: 2173 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Resalat Noor
S/O Syed Noor Mohammad
R/O Daharmuna Sadath Mohalla, Tehsil & District Budgam

Vide Notification No. 1009 of 2026/RG/LP Dated 27.04.2026 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40395-42 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Resalat Noor, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2174 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabreena Jabeen
D/O Abdul Majeed Sheikh
R/O Khundoora Achabal, Tehsil & District Anantnag

Vide Notification No. **1008** of 2026/RG/LP Dated **27.04.2026** has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40403-10 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Jabeen**, Advocate
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 2175 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad Chopan
S/O Shri Manzoor Ahmad Chopan
R/O Waltengo Kund, Tehsil Devsar, District Kulgam

Vide Notification No. 1336 of 2025/RG/LP Dated 09.04.2025 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration
④ 8

No: 40411-18 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Chopan**, Advocate
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration
④ 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2176 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Aatif Ahmad
S/O Sheikh Mushtaq Ahmad
R/O Sheikh Mohalla Saloor, Tehsil & District Ganderbal

Vide Notification No. **295** of 2026/RG/LP Dated **11.02.2026** has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40419-26 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Aatif Ahmad**, Advocate
for information and necessary action.

Mujtaba 21/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2177 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Salman Arshad Dar
S/O Fida Arshad Dar
R/O Kichloo Mohalla, Tehsil & District Kishtwar

Vide Notification No. 2704 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40427-34/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Arshad Dar**, Advocate
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2178 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Ms. Saiqa Farooq
D/O Farooq Ahmad Bhat
R/O Ashmandar Tehsil & District Pulwama

Vide Notification No. 2884 of 2023/RG/LP Dated 28.12.2023 has
been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40435-42/RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saiqa Farooq, Advocate**
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2179 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Suhaib Samad
S/o Abdul Samad Beigh
R/o Beigh Mohalla Watlar Tehsil Lar District Ganderbal

Vide Notification No. **2921** of 2025/RG/LP Dated **11.09.2025** has
been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40443-50/RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhaib Samad**, Advocate
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2180 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheikh Sana
D/O Nazir Ahmad Sheikh
R/O Chettergul, Tehsil Kangan, District Ganderbal

Vide Notification No. **845 of 2025/RG/LP Dated 13.03.2025** has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40451-58/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheikh Sana, Advocate**
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

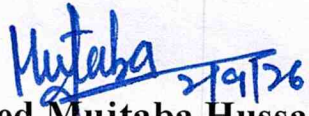
No: 2181 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

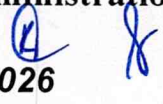
Ms. Sahiba Fayaz Makhdoomi
D/O Fayaz Ahmad Makhdoomi
R/O Makhdoom Sahib Tehsil Khanyar, District Srinagar

Vide Notification No. 2707 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

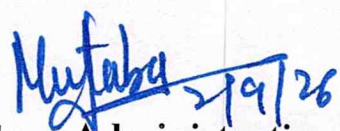

(Syed Mujtaba Hussain)
Registrar Administration

No: 40459-66 /RG/LP

Dated 03.09.2026 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sahiba Fayaz Makhdoomi**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 2182 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tawseef Ahmad Bhat
S/O Ghulam Nabi Bhat
R/O Gousiya Colony, B. K. Pora, Tehsil Kani-pora, District Budgam

Vide Notification No. 2933 of 2025/RG/LP Dated 11.09.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 90467-74 /RG/LPDated 03.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawseef Ahmad Bhat**, Advocate
for information and necessary action.

Mujtaba 21/9/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

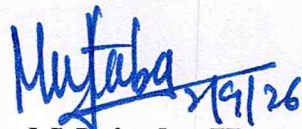
No: 2183 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahir Mehmood
S/O Mohd Yaseen
R/O Dara Dullian Tehsil Haveli District Poonch

Vide Notification No. 2715 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40475-82 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahir Mehmood**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2184 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tahleel Ahmed Bhat

S/O Mohd Ayub Bhat

R/O Rajbagh, Near Modern Hospital, Tehsil Srinagar South, District Srinagar

Vide Notification No. 1954 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 40483-90 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahleel Ahmed Bhat, Advocate**
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2185 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tanveer Ahmad Ganaie
S/O Mohdammad Hashim Ganaie
R/O Surasyar Tehsil Chadoora District Budgam

Vide Notification No. 943 of 2024/RG/LP Dated 31.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40491-98 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ahmad Ganaie**, Advocate
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2186 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Touseef Rasool Dar
S/O Ghulam Rasool Dar
R/O Goigam Tangmarg Tehsil Karhama District Baramulla

Vide Notification No. 945 of 2026/RG/LP Dated 24.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40499-506/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Touseef Rasool Dar**, Advocate
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2187 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Usman Gani Lone
S/O Ab Gani Lone
R/O Chawalgam, Tehsil & District Kulgam

Vide Notification No. 2718 of 2025/RG/LP Dated 22.08.2025 has been declared as Absolute/Final.

By Order

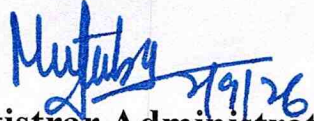

(Syed Mujtaba Hussain)
Registrar Administration

No: 40507-14 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Gani Lone**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2188 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ulfat Rashid
D/O Ab Rashid Shah
R/O Baghi Rehmat Iqbal Nagar, Tehsil Sopore, District Baramulla

Vide Notification No. 3172 of 2025/RG/LP Dated 10.10.2025 has been declared as Absolute/Final.

By Order

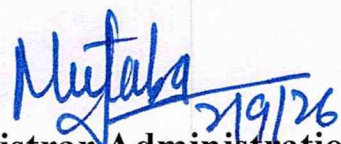

(Syed Mujtaba Hussain)
Registrar Administration

No: 40515-22 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ulfat Rashid**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

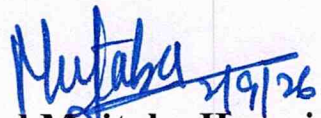
No: 2189 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waseem Ul Hassan
S/O Gh Hassan Beigh
R/O Bunpora, Tehsil Kowarhama, District Baramulla

Vide Notification No. 2095 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

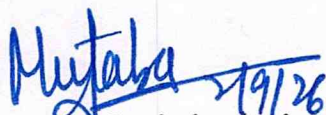

(Syed Muftaba Hussain)
Registrar Administration

No: 40523-30/RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Ul Hassan**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 2190 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Wasiya Jan
D/O Mohammad Ayoub
R/O Rather Mohalla Kursoo Padshahi Bagh, Tehsil Srinagar South,
District Srinagar

Vide Notification No. 729 of 2026/RG/LP Dated 06.04.2026 has been declared as Absolute/Final.

By Order

Mujtaba 29/26
 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40531-38 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Wasiya Jan, Advocate**
 for information and necessary action.

Mujtaba 29/26
 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 2191 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zubair Javed Parimoo
S/O Javed Ahmed Parimoo
R/O H.No.89, Pamposh Colony, Natipora, Tehsil Chanapora,
District Srinagar

Vide Notification No. 1576 of 2021/RG/LP Dated 17.12.2021 has been declared as Absolute/Final.

By Order

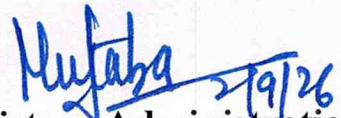

 (Syed Mujtaba Hussain)
 Registrar Administration

No: 40539-46 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocates Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zubair Javed Parimoo, Advocate**
 for information and necessary action.


 Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2192 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zaika Jan
D/O Mushtaq Ahmad Dar
R/O Kullar Dangerpora, Tehsil Sallar, District Anantnag

Vide Notification No. 2097 of 2025/RG/LP Dated 18.06.2025 has been declared as Absolute/Final.

By Order

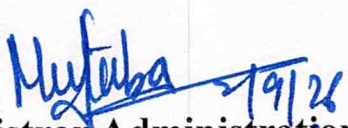

(Syed Mujtaba Hussain)
Registrar Administration

No: 40547-54 /RG/LP

Dated 03.09.2026

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1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zaika Jan**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

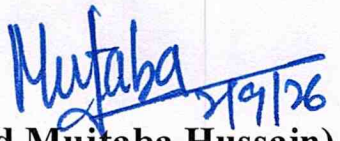
No: 2193 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Enayat Hassan
S/O Gulam Hassan Mallah
R/O Arreh, Tehsil & District Kulgam

Vide Notification No. 2643 of 2025/RG/LP Dated 21.08.2025 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40555-62 /RG/LP

Dated 03.09.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Enayat Hassan**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2194 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Hamied
S/O Shri Mushtaq Ahmed
R/O Loran Wand Tantray, Tehsil Mandi & District Poonch

Vide Notification No. 957 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration
h

No: 40563-70/RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Hamied, Advocate**
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration
h

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2195 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Verma
S/o Shri Vijay Kumar
R/o Village Kangrail, Tehsil Bhalwal & District Jammu

Vide Notification No. 2493 of 2024/RG/LP dated 05.10.2024 has been declared as Absolute/Final.

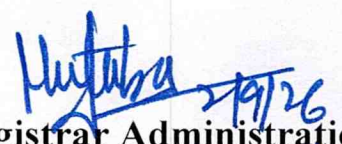
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40571-78 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Verma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2196 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Achyut Gupta

S/O Shri Ajay Gupta

R/O H.No.31, Sector 7, Trikuta Nagar, Tehsil & District Jammu

Vide Notification No. 1816 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40 579-86 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Achyut Gupta**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2197 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Amisha

D/O Shri Raman Kumar

R/O H.No.366, Lane No.6, Shakti Nagar, Tehsil & District Jammu

Vide Notification No. 33 of 2024/RG/LP dated 19.02.2024 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40587-94 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amisha**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2198 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

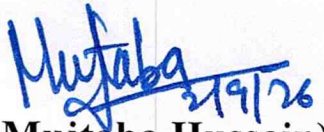
Ms. Asma-Ul-Husna

D/O Shri Mohammad Sultan Payer

R/O Shumnagh Gugloosa, Tehsil Trehgam & District Kupwara

Vide Notification No. 2003 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

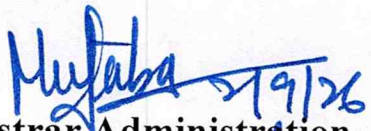
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40595-602 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asma-Ul-Husna, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2199 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

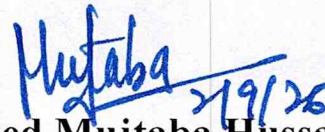
Ms. Avantika Sharma

D/O Shri Jugal Kishore

R/O Opp. Tawi Apartments, Near SBI Bank, Sidhra, Jammu

Vide Notification No. 2720 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40603-10 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Avantika Sharma**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2200 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

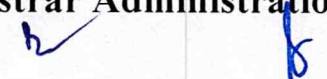
Mr. Danish Khatak

S/o Shri Khalid Mehmood Khan

R/o Ward No. 1, Mohra Bachhai, Tehsil Surankote and District Poonch

Vide Notification No. 2617 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

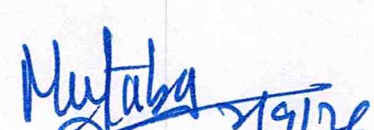
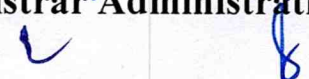
By Order


(Syed Mujtaba Hussain)
Registrar Administration


No: 40611-18 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Danish Khatak, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 2201 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Harjot Singh
S/O Shri Balbir Singh
R/O Bera Goa (Bera Mehrote), Tehsil Kalakote, District Rajouri

Vide Notification No. 869 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration
h *h*

No: 40619-26 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harjot Singh, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration
h *h*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2202 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jasonia

D/O Shri Johson Chandel

R/O Near Post Office, Tehsil Thathri, District Doda

Vide Notification No. 151 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba
29/9/26
(Syed Mujtaba Hussain)
Registrar Administration
h

No: 40627-34/RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Doda**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasonia, Advocate**
.....for information and necessary action.

Mujtaba
29/9/26
Registrar Administration
h

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2203 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kamaksshee Khajuria
D/O Shri Pawan Khajuria
R/O House No. 227/9, Shakti Nagar, Tehsil & District Jammu

Vide Notification No. 871 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40635-42 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kamaksshee Khajuria**, Advocate
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2204 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kushla Kumari

D/O Shri Sudershan Kumar

R/o Flat No.1009, Block -C, Royal Nest-II, Extn.-III, Ideal Enclave ,Trikuta Nagar Jammu, Tehsil Bahu & District Jammu.

Vide Notification No.1503 of 2025/RG/LP dated 15.05.2025 has been declared as Absolute/Final.

By Order

Mujtaba 29/9/26
(Syed Mujtaba Hussain)
Registrar Administration
h *8*

No: 40643-50/RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kushla Kumari, Advocate**
.....for information and necessary action.

Mujtaba 29/9/26
Registrar Administration
h *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2205 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

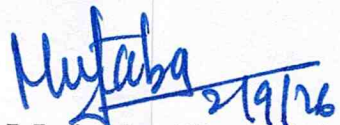
Mr. Lakshmi Raman

S/O Shri Jagdish Chander

R/O Purmandal, Tehsil Bari Brahamana & District Samba

Vide Notification No. 71 of 2022/RG/LP dated 24.02.2022 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40651-58 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lakshmi Raman**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2206 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mahjabeen Chowdhary

D/O Shri Mohammed Zarief Ul Din

R/O Near Government School Faizabad, Kalaban, Tehsil Mendhar, District Poonch

Vide Notification No. 621 of 2021/RG dated 05.07.2021 has been declared as Absolute/Final.

By Order

Mujtaba
(Syed Mujtaba Hussain)
Registrar Administration

No: 40659-66 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahjabeen Chowdhary**, Advocate
.....for information and necessary action.

Mujtaba
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2207 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Maneer Ahmed
S/O Shri Abdul Rashid
R/O Sirdhar, Tehsil Mahore & District Reasi

Vide Notification No. 3948 of 2025/RG/LP dated 31.12.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40667-74 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maneer Ahmed**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2208 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nishad Ahmed
S/O Shri Mohd Sadiq
R/O Bachianwali, Tehsil Haveli & District Poonch

Vide Notification No. 1138 of 2023/RG/LP dated 03.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba
2/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40675-82 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nishad Ahmed**, Advocate
.....for information and necessary action.

Mujtaba
2/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2209 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Paras Kumar

S/O Shri Rajinder Kumar

R/O Krishna Nagar, Miran Sahib, Tehsil R.S.Pura & District Jammu

Vide Notification No. 882 of 2025/RG/LP dated 13.03.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40683-90 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Paras Kumar**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

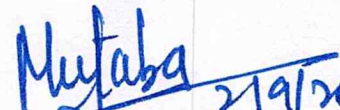
No: 2210 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka Katal
D/O Shri Vikram Singh
R/O Regal, Tehsil Rajpura & District Samba

Vide Notification No. 2960 of 2025/RG/LP dated 11.09.2025 has been declared as Absolute/Final.

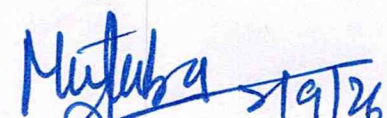
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40691-98 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Katal**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2211 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ramnik Singh
S/O Shri Daljeet Singh
R/O Kathar, P.O Pindi, Tehsil Arnia & District Jammu

Vide Notification No. 2126 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40699-706 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ramnik Singh, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

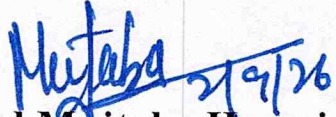
No: 22 12 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rukhsana Chowdhary
D/O Shri Mohd Hussain
R/O Makwal, Tehsil Ramkote & District Kathua

Vide Notification No. 1977 of 2023/RG/LP dated 12.09.2023 has been declared as Absolute/Final.

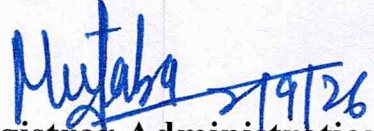
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40707-14/RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsana Chowdhary, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 2213 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Kouser

D/O Shri Jahangir Khan

R/O Planger, P/O Behrote, Tehsil Thana Mandi, District Rajouri

Vide Notification No.1030 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration
✓ 8

No: 40715-22 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Kouser, Advocate**
.....for information and necessary action.


Registrar Administration
✓ 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2214 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saleem Iqbal
S/O Shri Mohd Iqbal
R/O Melan, Trigam, Tehsil & District Kishtwar

Vide Notification No. 1031 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

Mujtaba 27/9/26
(Syed Mujtaba Hussain)
Registrar Administration
8

No: 40723-30 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saleem Iqbal**, Advocate
.....for information and necessary action.

Mujtaba 27/9/26
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2215 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheraz Ahmed
S/O Shri Mohd. Latief
R/O Sarhuti, Tehsil Mendhar, District Poonch

Vide Notification No. 284 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40731-38 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheraz Ahmed**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 22 16 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Simmi Raina

D/O Shri Prediman Krishan Raina

R/O H.No.6, Lane No.3, Sector-3, Sharika Vihar, Lower Roop Nagar, Tehsil & District Jammu.

Vide Notification No.309 of 2023/RG/LP dated 14-02-2023 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40739-46 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simmi Raina, Advocate**
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 22 17 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sonaya Sumbria

D/O Shri Karnail Singh

R/O Village Mangota Marmat, Batungal, Tehsil Marmat & District Doda

Vide Notification No. 3535 of 2025/RG/LP dated 14.11.2025 has been declared as Absolute/Final.

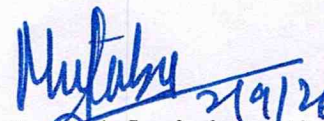
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40747-54 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonaya Sumbria**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2218 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

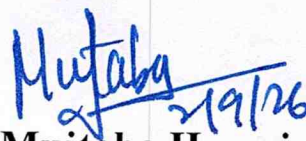
Ms. Sonia

D/O Shri Natha Ram

R/O Bagga Zanna, P.O Chohalla near Mata Mandir, Tehsil R.S.Pura, District Jammu

Vide Notification No. 90 of 2024/RG/LP dated 20.02.2024 has been declared as Absolute/Final.

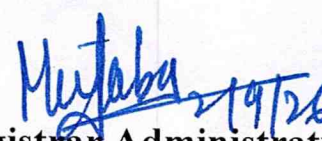
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40755-62 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonia**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

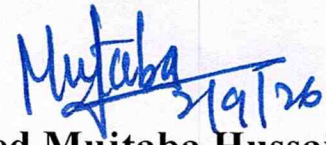
No: 2219 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Subder Ali
S/O Shri Mohd Iqbal
R/O Seripura, Tehsil Gool, District Ramban

Vide Notification No. 98 of 2022/RG/LP dated 24.02.2022 has been declared as Absolute/Final.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 40763-70/RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Subder Ali, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 2220 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

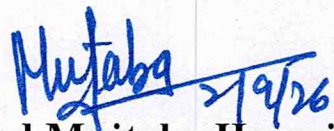
Ms. Taniya Razak

D/O Shri Mohd Razak

R/O Gurha Brahmana, Bantalab, Tehsil & District Jammu

Vide Notification No. 536 of 2021/RG/LP dated 08.06.2021 has been declared as Absolute/Final.

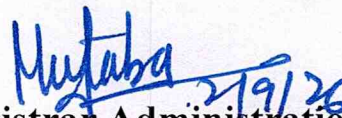
By Order


(Syed Mujtaba Hussain)
Registrar Administration
 

No: 40771-78 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taniya Razak, Advocate**
.....for information and necessary action.


Registrar Administration
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 2223 of 2026/RG/LP Dated 11.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Urfana Manhas**D/O Mohd Ashraf****R/O Dogran, Tehsil Surankote, District Poonch**

Vide Notification No. 2617 of 2025/RG/LP Dated 20.08.2025 has been declared as Absolute/Final.

By Order

Mujtaba 21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 41698-705/RG/LPDated 11.09.2026**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Poonch**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urfana Manhas**, Advocate
.....for information and necessary action.

Mujtaba 21/9/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 9991 of 2026/RG/LP Dated 03.09.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zuhaib Jalil

S/O Shri Jalil Ahmad

R/O Ward No.7, H.No.212, near Heritage Bagh, Shaheedi Mohalla, Tehsil & District Kishtwar

Vide Notification No.1255 of 2023/RG/LP dated 06.06.2023 has been declared as Absolute/Final.

By Order

Mujtaba
21/9/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 40779-06 /RG/LP Dated 03.09.2026

Copy forwarded to the:-

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zuhaib Jalil, Advocate**
.....for information and necessary action.

Mujtaba
21/9/26
Registrar Administration